IN THE NATIONAL COMPANY LAW TRIBUNAL "CHANDIGARH BENCH, CHANDIGARH"

CA No.136/2017 IN CP (IB) No.8/Chd/CHD/2017

In the matter of:

M/s Super Multicolor Printers (P) Ltd. ... Applicant/Corporate Debtor

Present: Mr.G.S.Sarin, Practicing Company Secretary with

Mr.P.D.Sharma, Resolution Professional.

Mr. V.K.Mahajan, Advocate for Mr. D.K.Gupta, Advocate, for PNB

Mr. B.B.Khanduja, Chief Manager, PNB

This application has been filed by Punjab National Bank, the Financial Creditor which is the Lead Bank under Section 27 of Insolvency and Bankruptcy Code, 2016 for replacement of the Resolution Professional on the basis of the decision taken in the meeting of Committee of Creditors held on 24.08.2017. Vide order dated 08.09.2017 accepting the request by the Lead Bank, the name of Mr.Rajiv Khurana was forwarded to the IBBI for its confirmation. Mr.Rajiv Khurana aforesaid also furnished written communication in Form No.2 as observed in the order dated 08.09.2017. The Insolvency and Bankruptcy Board of India has confirmed the name of Mr.Rajiv Khurana in this matter vide letter No. IBBI/IP/REP/NCLT/CHD/2017/13F/102/1735 dated 14.09.2017. Accordingly, Mr. Rajiv Khurana having registration No.IBBI/IPA-001/IP-P00126/2017-2018/10268 is appointed as the Resolution Professional in place of Mr.P.D.Sharma and continue to complete the insolvency resolution process with a direction to file the fortnightly progress report with this Tribunal.

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The Applicant-Punjab National Bank shall clear the outstanding

fee to Mr.P.D.Sharma, the earlier Resolution Professional. The payment of the

fee is to be considered as the cost of resolution process.

Copy of this order be supplied to the counsel for the applicant who

is directed to deliver copy of this order to Mr. Rajiv Khurana along with copy of

order dated 07.04.2017 whereby CP (IB) No.08/Chd/CHD/2017 was admitted

and Interim Resolution Professional was appointed. Copy of both these orders

be also sent to Mr. Rajiv Khurana by e-mail by the office.

Sd/-

(Justice R.P.Nagrath) Member (Judicial)

September 19, 2017

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